

Government of Jammu and Kashmir
Finance Department : Civil Secretariat

Notification

Jammu, the 2nd Feb 2010

SRO 39;- In exercise of the powers conferred by Sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000 (Act No. IV of 2000), the Government hereby exempts from payment of entry tax leviable under the said Act, gas analyzers and smoke meters provided by Government of India, Ministry of Road Transport and Highways free of cost to be imported into the State by M/S Manatee Electronics Pvt. Ltd, Puducherry for conduct of surprise checks of motor vehicles enabling Transport Department to keep a check on pollution:

Provided that the Transport Commissioner, J&K Jammu shall certify that the equipments to be imported are exclusively meant for the aforesaid use of Government in the Transport Department.

By Order of the Government of Jammu and Kashmir.

Sd/-
Commr./Secretary to Government
Finance Department

NO: _ ET/Estt/209/2010

Dated:- -02-2011

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Law Department (w.7.s.c).
3. Secretary to Government, Transport Department
4. Commissioner Commercial Taxes, J&K Jammu.
5. Private Secretary to Commissioner/Secretary (Finance).
6. Stock file

(Mohammad Amin)

Under Secretary to Government
Finance Department

(Handwritten initials)
3/1/11